

(e) whether any committee/study group has been appointed to go into the matter so that it is being used for the benefit of the consumers and for the healthy growth of the industry;

(f) if so, the recommendations of the said committee/study group and the action taken thereon; and

(g) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) to (d). With a view to ensuring healthy growth of the organised mill sector of the textile industry and for the benefit of the consumers, Union Government have taken various steps in accordance with the Textile policy of June, 1985. These measures include reduction in fiscal levies on certain man-made fibres/Yarn, setting up of the Textile Modernisation Fund of Rs. 750 crore, allowing full flexibility in the use of fibres, lifting of ban on creation or expansion in the weaving capacity, removing unnecessary controls and regulations and encouragement for production of cheap synthetic bi-ended fabrics by National Textiles Corporation. Since Textile Industry occupies pivotal role in the economy of its State, Govt. of Gujarat have been also given concessions to the textile mills in the State and these include granting interest free loan subject to certain conditions, deferment of electricity charges, deferment of sales tax recovered by the mill companies on sale of yarn and exemption from power cuts.

(e) No, Sir.

(f) and (g). Do not arise.

Discussion with Bangladesh About TNV Extremists

1944. SHRI AJIT KUMAR SAHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) when the problem of Tripura National Volunteer extremists were taken up with the Government of Bangladesh;

(b) whether any discussion was held recently on the subject with Bangladesh; and

(c) if so, the outcome of the discussions held?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) Over the last few years the Government has brought to the attention of the Government of Bangladesh on a number of occasions the fact that TNV insurgents are operating from their territory, and have requested the Government of Bangladesh to prevent such activity.

(b) and (c). The Bangladesh Government has consistently denied that training camps or any other facilities for the TNV exist on its territory.

Amount Released for Naval Project at Karwar

1945. SHRI C. DEVARAYA NAIK: Will the Minister of DEFENCE be pleased to state:

(a) the total amount released for the purpose of compensation and rehabilitation work in "Sea Bird" naval project at Karwar in Karnataka;

(b) whether the amount released has been utilised properly; and

(c) if not, the action taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) A sum of Rs. 15.87 crores towards 80% of the compensation cost of the land to be acquired as per the provisions of the Land Acquisition Act, 1894, and Rs. 7.049 crores towards the rehabilitation of the families to be displaced, have been placed at the disposal of the Government of Karnataka.

(b) and (c). The State Government is progressing the acquisition of private land

and the rehabilitation of displaced families. They have constituted a Rehabilitation Committee, consisting of official and non-official members; it is headed by the Minister for Agriculture, Karnataka.

Entry of Foreigners Into India Through Nepal Without Visa

1946. SHRI BRAJA MOHAN MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the cases of Indians holding foreign passport coming to India through Nepal thereby evading visa requirement;

(b) if so, the steps Government are taking to prevent such travels; and

(c) whether any amendment in the relevant laws are being proposed;

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Under the Passport (Entry into India) Rules, 1950, no foreigner can enter into India without valid travel documents and visas granted by Indian Missions abroad except Nepaleses and Bhutanese nationals who have specifically been exempted from visa requirements by Government of India.

(c) Does not arise.

Revamping of Police set up in Capital

1947. SHRI MAHENDRA SINGH:
SHRI AMARSINH RATHAWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to revamp the police set-up in the capital as reported in the 'Hindustan Times' of 17 June, 1987;

(b) if so, what steps Government propose to take to meet challenge of terrorism and other anti-national activities in the capital; and

(c) the manner in which the police set up will be revamped?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c). The following steps have been taken to meet the threat of terrorism and the antinational activities:-

- (i) The strength of the Delhi Police control room vehicles have been increased to 165 round-the-clock.
- (ii) The Police personnel in the Police Control Room vehicles are now equipped with sophisticated weapons.
- (iii) Motor-cycle patrolling is carried out in coordination with Police Control Room vehicles.
- (iv) 100 pickets, with strong barricades and equipped with automatic weapons and wireless sets have been posted at strategic points for effective blockade.
- (v) An operational cell to deal with terrorists/extremists has been set up in Delhi Police.
- (vi) Regular coordination meetings are held with the authorities of neighbouring States and the intelligence agencies to monitor the activities of terrorists.
- (vii) The Delhi Police Officers and men have been trained in the use of modern weapons and regular firing practice is imparted.
- (viii) The intelligence system has been geared up.